

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-205(ND)/2018**

**In the matter of:**

RS Ortho Technologies ... Applicant  
Vs.  
Adiva Hospital ... Respondent

**SECTION:** Under Section 8 & 9 of (IBC).

**CORAM**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER(J)**

**Order delivered on 23.05.2018**

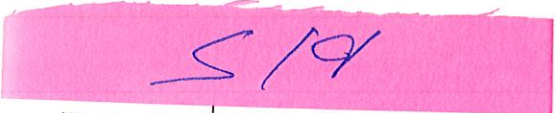
For Applicant  
For Respondent

Mr. Rahul Raj Malik, Adv.  
Mr. Santosh Pandey, CS

**ORDER**

Ld. CS for the corporate debtor makes a statement that the operational creditor is not known to the corporate debtor and had never done any business with the operational creditor in order to make the settlement. The Ld. Counsel for the operational creditor states that further documents in support of application which have to be obtained from CGHS needs to be filed hence seeks more time. Three weeks time is granted. All the copies to be served in advance to the other side. For further consideration on 10th July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER(JUDICIAL)**